

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:3571
ANSWERED ON:04.08.2014
OPERATION OF COURIER COMPANIES
Owaisi Shri Asaduddin

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Government has any proposal to amend the Indian Post Office Act, 1898 to make postal authorities responsible for non-delivery or loss in transit of the articles of consumers;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether Indian post is gradually losing its share to the operations of private courier companies; and
- (d) if so, the steps taken or being taken by the Government in this regard?

Answer

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY & LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD)

- (a) & (b) Yes Madam. The proposal to amend the Indian Post Office Act, 1898 is under consideration which includes the examination of the scope of making postal authorities responsible for non-delivery or loss in transit of the articles of consumers.
- (c) The share of both the traffic and revenue of Speed Post (the competing product of Department of Posts with courier companies) have been increasing over the years. Study on Speed Post conducted through the Indian Market Research Bureau (IMRB) International, reveals that the share of the Department of Posts in the overall courier market has increased from the range of 15.1% to 18.3% in the year 2010-2011 to 16.7% to 19.8% in the year 2011-2012 and 17.4% to 20.2% in the year 2012-13.
- (d) In view of (c) above, does not arise.